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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.C.P. NO. 126/93 in  
O.A. NO. 1460/87

New Delhi this the 27th day of January, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

J. S. Bammi,  
Senior Manager ( Civil ),  
RITES, Nehru Place,  
New Delhi,  
R/O B-5/632, Lodhi Colony,  
New Delhi - 110003.

... Petitioner

By Advocate Shri R. K. Kamal

Versus

1. Shri Masih-Uz-Zaman,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. Shri G. K. Kanchan,  
D.R.M. (Delhi Division),  
Northern Railway,  
New Delhi.

... Respondents

By Advocate Shri H. K. Gangwani

ORDER (ORAL)

Hon'ble Mr. Justice V. S. Malimath —

The judgment, according to the respondents, has since been complied with and all dues have been paid to the petitioner. A cheque for Rs.2,499/- drawn in favour of the petitioner was handed over to Shri Kamal, learned counsel for the petitioner in the court. This, according to the learned counsel for the respondents, is in full compliance with the directions of the Tribunal. Though the learned

counsel for the petitioner is not in a position to say as to whether the calculation is right or not, he submits that liberty be reserved to him to move the authorities for correct calculations, if there are any errors. Without prejudice to the petitioner in doing so, these proceedings are dropped.

*S. R. Adige*  
( S. R. Adige )  
Member (A)

*V. S. Malimath*  
( V. S. Malimath )  
Chairman

/as/